

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-1057(PB)/2020**

**IN THE MATTER OF:**

Improve VyapaarPvt. Ltd.

v.

VVA Developers Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of IBC**

**Order delivered on 26.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant -

For the Respondent

**ORDER**

On mentioning the petition, the petitioner is hereby directed to intimate the next date of hearing; upon such intimation, the corporate debtor shall file its reply and written submissions by next date of hearing and argue the matter on the next date of hearing.

List on **11.12.2020**.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**